

GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING

LOK SABHA

UNSTARRED QUESTION NO.827
(TO BE ANSWERED ON 07.02.2023)

OBSCENE ADVERTISEMENTS

827. SHRI ASHOK KUMAR RAWAT:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether some advertisements of cigarettes, tobacco, liquor have been/are being broadcast for the last three years and during the current year by doordarshan kendras/centres;**
- (b) whether obscene pictures are also being broadcasted on a large scale by doordarshan kendras;**
- (c) if so, the details thereof;**
- (d) whether the Government has received any suggestions or memorandum during the last three years and as on date to ban or impose legal restrictions on the broadcast of these advertisements/obscene pictures;**
- (e) if so, the details thereof; and**
- (f) the steps taken by the Government in this regard?**

ANSWER

**THE MINISTER OF INFORMATION AND BROADCASTING; AND
MINISTER OF YOUTH AFFAIRS & SPORTS (SHRI ANURAG SINGH
THAKUR)**

(a) to (c): No, Sir. The programme and advertisement on Doordarshan are telecast in accordance with the Programme and Advertising Codes issued from time to time.

(d) to (f): Does not arise in view of the reply to parts (a) to (c) above.

However, in case of Private Satellite TV Channels, all advertisements are regulated in terms of Cable Television Networks (Regulations) Act, 1995 and the rules framed thereunder. Appropriate action is taken if any violation of the Programme and Advertisement Code is established. The Ministry also issues advisories from time to time to private satellite TV channels for ensuring compliance to the Programme and Advertising Codes.
